

1	2
15. Meghalaya	214.98
16. *Mizoram	118.23
17. Nagaland	223.12
18. Orissa	4021.99
19. Punjab	9853.68
20. Rajasthan	5923.50
21. Sikkim	114.55
22. Tamil Nadu	7352.24
23. Tripura	311.83
24. Uttar Pradesh	18202.42
25. West Bangal	10647.98
Total	123205.95

Regional Rubber Board Offices

978. SHRI KODIKKUNNIL SURESH : Will the Minister of COMMERCE be pleased to state :

(a) whether there is any Regional Rubber Board Office working at Kottarakkara in Kerala at present;

(b) if so, the details of its main function of this office;

(c) the details of benefit being provided to rubber farmers from this office; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.

(b) The Regional Office of the Rubber Board at Kottarakkara set up under the World Bank Assisted Projects during May 1994 undertakes developmental activities in 27 villages in Kottarakkara Taluk and 11 villages in Killam Taluk. The Office also implements various schemes for development of rubber cultivation in the area.

(c) One of the main schemes implemented by this office is Rubber Plantation Development Scheme. Under this scheme, during 1994-95 permits for availing planting grant were issued to 6,936 holdings and an amount of Rs. 28.26 lakhs was paid as subsidy. Other schemes such as subsidy for hand operated rollers, construction of smokehouse and labour welfare scheme for workers in the unorganised sector are also being implemented. The office has conducted 353 seminars 1994-95 for the benefit of growers.

(d) Does not arise.

[Translation]

ESI Scheme

979. SHRI SURENDRA PAL PATHAK : Will the Minister of LABOUR be pleased to state :

(a) whether some employees are not contributing towards the Employees' State Insurance Scheme;

(b) if so, whether the Government propose to make it a cognizable offence with a view to check this tendency;

(c) if so, the details thereof; and

(d) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) to (d). Under the ESI Act, 1948 the responsibility for payment of contributions even in respect of employees' share, vests in the employer. There are some employers who have defaulted in payment of the ESI contributions. Recently the Sub-Committee of the Consultative Committee of Parliament for Ministry of Labour has recommended for making non-payment of ESI Contributions a cognizable offence. This recommendation involves amendment of the Act as such has been referred to other Ministries for comments.

[English]

Civil Aviation in Rajasthan

980. SHRI KUNJEE LAL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the details of the schemes implemented for the development of Civil Aviation in Rajasthan during the Eighth Five year plan;

(b) the amount allocated by the Union Government for this purpose till date during the Eighth Five year Plan, scheme-wise; and

(c) the details of the development works started/ being started in this sector in the State during the current five Year Plan?

THE MINISTER OF CIVIL AVIATION AND TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): (a) to (c). The Airports Authority of India has undertaken at a cost of Rs. 36.44 crores approximately, the following schemes for the development of Civil aviation in Rajasthan:-

Expansion & Modification of Terminal Building at Jaipur, Jodhpur, Jaisalmer and Udaipur airports.

- Construction of Technical Block cum Control Tower and Boundary wall at Jaipur and Kota airports.

Extension of runway at Jaipur and Udaipur.

Acquisition of land for extension of runway at Udaipur airport.

- Installation of Low Power Distance Measuring Equipment (DME) at Jaipur and Udaipur airports; High Power DME at Jodhpur and Udaipur airports; Multi voice Logging Recorder (MVL R) at Jaipur; Instrument Landing System (ILS) at Udaipur.

No specific allocation of funds has been done in the 8th Plan by the Union Government to the Airports Authority of India for these works.

[English]

Development in Madhya Pradesh

981. SHRI KHELAN RAM JANGDE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state the details of the schemes implemented for the development of Civil Aviation in Madhya Pradesh during the Seventh Five Year Plan?

THE MINISTER OF CIVIL AVIATION AND TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : During the Seventh Five Year plan period, the Airports Authority of India has implemented the following schemes in the airports of Madhya Pradesh:

- extension and strengthening of runway and associated pavements at Bhopal, Indore, Khajuraho and Satna.
- installation of Non Directional Beacon (NDB) at Bhopal, Jabalpur, Indore, Rajpur and Sihora; High Frequency Single Side Band Trans Receiver (HF SSB Tx/RX) at Bhopal and Jabalpur; Very High Frequency Omni Range (VOR) at Indore; Instrument Landing System (ILS) at Bhopal; Doppler Very High Frequency Omni Range At Khajuraho.

Construction of Terminal Building, residential quarters at Gwalior; Apron and Taxiway at Gwalior and Khajuraho.

[English]

Refinancing by N.A.B.A.R.D.

982. DR. VASANT NIWRUTTI PAWAR: Will the Minister of FINANCE be pleased to state:

(a) the total amount distributed by NABARD for refinancing the cooperatives in the country during 1994 and 1995 separately, state-wise;

(b) the total amount of NABARD outstanding as principal and interest, separately against the cooperatives during the above period; and

(c) the steps proposed to be taken to recover the dues?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c). The information is being collected and, to the extent available, will be laid on the Table of the House.

[Translation]

Rehabilitation of Workers

983. DR. SATYNARAYAN JATIYA : Will the Minister of LABOUR be pleased to state:

(a) the number of workers rendered jobless from the closed industries and undertakings of Government in Madhya Pradesh during each of the last three years and upto January, 1996, industry-wise and undertaking-wise; and

(b) the undertaking-wise details of the workers rehabilitated, so far?

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES

(SHRI G. VENKAT SWAMY) : (a) and (b). The information is being collected and will be laid on the Table of the House

[English]

Soil Testing Laboratory Facility of Rubber Board

984. SHRI P.C. THOMAS : Will the Minister of COMMERCE be pleased to state:

(a) whether a Soil Testing Laboratory and other facilities are planned by the Rubber Board in different areas;

(b) whether the Rubber Board has started any unit at Kanjirappally and Kottayam in Kerala; and

(c) if so, the details thereof, area-wise?